

(2022) 02 OHC CK 0077

In the Orissa High Court

Case No : Writ Petition (Civil) No. 1481 Of 2022

Bijay Ketan Mangaraj

APPELLANT

Vs

District Sub Registrar, Jatani And Others

RESPONDENT

Date of Decision : 09-02-2022

Acts Referred:

Citation : (2022) 02 OHC CK 0077

Hon'ble Judges : Arindam Sinha, J

Bench : Single Bench

Advocate : S.Mishra, P.C. Panda

Final Decision : Disposed Of

Judgement

Arindam Sinha, J

1. Mr. Mishra, learned advocate appears on behalf of petitioner and submits, his client filed civil suit in respect of his property. Interim measure of

status-quo was granted by the civil Court. Opposite party nos.2 to 5 are defendants in the suit. They preferred appeal but the appeal was dismissed.

Said opposite parties, in violation of the order, already got registered sale deeds of plots carved out from the property. His client made representations

dated 11th January, 2021, 21st June, 2021 and 20th July, 2021 to the Sub-Registrar, Jatani (opposite party no.1) requesting the authority not to register

any document of sale in violation of the order of status-quo. Particulars of the property have been given in the representations.

2. Mr. Panda, learned advocate, Additional Government Advocate appears on behalf of opposite party no.1 and submits, the representations will be

duly considered.

3. Opposite party no.1 is directed to consider the representations and act in

accordance with law regarding documents of sale or any other transfer in respect of plots carved out of subject matter in the civil suit, over which status-quo order has been passed. The authority will ascertain particulars of the property, over which the order operates and thereupon deal with presentation of documents in respect thereof, in accordance with law.

4. The writ petition is disposed of.

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